

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UN-STARRED QUESTION NO. 1660

ANSWERED ON – 10/12/2024

Economic Offences filed by ED

1660 **Shri Randeep Singh Surjewala:**

Will the Minister of *Finance* be pleased to state:

- (a) the number of cases related to economic offences filed by the Enforcement Directorate (ED) in the last five years, year-wise;
- (b) whether Government has collected any data on the number of money laundering cases in which trial is pending, accused convicted and cases disposed of in the last five years, if so, the details thereof; and
- (c) the number of functioning special courts under the Prevention of Money Laundering Act, 2002 (PMLA) for the trial of offences related to money laundering cases across the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) The Directorate of Enforcement has filed 911 Prosecution Complaints (PCs) in different courts since 01.01.2019 to 31.10.2024 under the provisions of Prevention of Money-laundering Act, 2002 (PMLA). The year-wise break-up of the same are as under:

Year	No. of PCs filed under PMLA
01.01.2019 to 31.12.2019	50
01.01.2020 to 31.12.2020	106
01.01.2021 to 31.12.2021	128
01.01.2022 to 31.12.2022	182
01.01.2023 to 31.12.2023	239
01.01.2024 to 31.10.2024	206
Total	911

(b) Out of the 911 Prosecution Complaints which have been filed, as on date, trial is pending in 257 cases. Conviction has been secured in 42 cases for offence of money-laundering wherein 99 accused have been sentenced and proceeds of crime have been confiscated.

(c) As on 04.12.2024, 106 Special Courts are functioning under PMLA for trial of offences related to the money-laundering across the Country.

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